



SUPREME COURT OF INDIA

Re: Transfer of Mr Justice M V Muralidaran, Judge, High Court of Manipur.

On 9 October 2023, the Collegium proposed the transfer of Mr Justice M V Muralidaran, Judge, High Court of Manipur [PHC: Madras], to the High Court at Calcutta, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted one of the judges of the Supreme Court who, being conversant with the affairs of the High Court of Manipur, is in a position to offer views on the proposed transfer. We have also consulted the Chief Justice of the High Court at Calcutta.

Mr Justice M V Muralidaran, by a communication dated 10 October 2023, requested to transfer him to his parent High Court and if that is not feasible, to permit him to continue to function in the High Court of Manipur, instead of transferring him to the High Court at Calcutta.



We have considered the requests made by Mr Justice M V Muralidaran in his above communication. The Collegium does not find merit in the requests made by him. The Collegium, therefore, resolves to reiterate its recommendation dated 9 October 2023 to transfer Mr Justice M V Muralidaran to the High Court at Calcutta.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

(B R Gavai), J

(Surya Kant), J

11 October 2023.